

CENTRAL ADMINISTRATIVE TRIBUNAL

~~PRINCIPAL BENCH, DILKUH~~  
AHMEDABAD BENCH.

O.A No.  
~~xx~~  
x~~xx~~xx No.

342 of 1993~~xx~~  
with

M.A.ST.NO. 116 OF 1994.

DATE OF DECISION 11th March, 1994.

Shri Chandulal M.Nayak Petitioner

Shri J.S.Yadav Advocate for the Petitioner (s)

Versus

Union of India and ors. Respondent

Shri Anil S.Kothari Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. K.Ramamoorthy : Member (A)

JUDGMENT

: 2 :

Shri Chandulal M.Nayak ,  
Head Booking Clerk,  
Ahmedabad Railway Station,  
Western Railway,  
Ahmedabad.

...Applicant.

(Advocate : Mr.J.S.Yadav)

Versus

1. Union of India,  
Through :  
Secretary,  
Railway Ministry,  
Rail Bhavan,  
New Delhi.
2. General Manager,  
Western Railway,  
Churchgate,  
Bombay.
3. Divisional Railway Manager,  
Pratapnagar,  
Baroda.
4. Station Superintendent,  
Ahmedabad Railway Station,  
Ahmedabad.

...Respondents.

(Advocate: Mr. Anil S.Kothari)

ORAL ORDER  
O.A.NO. 342 OF 1993  
with  
M.A.ST. NO. 116 OF 1994.

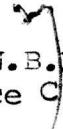
Dated : 11/03/1994.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

Mr.J.S.Yadav and the applicant are not present.

Dismissed for default. No order as to costs.

  
(K.Ramamoorthy)  
Member (A)

  
(N.B.Patel)  
Vice Chairman

ait.

Office Report

*8*  
ORDER  
M.A. 283/94 in O.A. 342/92

Mr. Yadav seeks a weeks time to remove the objections raised in the application. He may <sup>apply</sup> remove the same latest before 15-7-1994. After the objections are removed the matter may be fixed for hearing in due course. Mr. Anil kothari has filed leave note. M.A. stands disposed of accordingly.

*JR*  
(Dr. R.K. Saxena)  
Member (J)

*R*  
(K. Ramamoorthy)  
Member (A)

\*AS.

.3.98

MAST/111/98

*obj. against removed*

Next date:

30.3.98

obj. are not removed.

Notice issued

on 19.3.98

R.P.A. & Orwitz

*P*  
27.3.98

npm

R/Subm/111

objection has been filed with.  
Remarks on L.A. Ado in M.A. may be seen.  
If approved M.A. will be registered -

*(AO)*

30/3/98

*SO(J)*

*30/3/98*

*DR(J)*

*VR*  
( V.R adhakrishnan )  
Member (A)

Two weeks time is permitted to the applicant to remove the office objections in M.A.

The Respondents are directed to nominate alternate counsel in place of Late Mr.A.S.Kothari.

Date	Office Report	ORDER
30.3.98		<p><u>MAST/111/98</u></p> <p>Office objections of MAST/111/98 has been removed. Registry to give regular number of this MA.</p> <p>MA <u>1271/98</u> stands disposed of.</p> <p>MA <u>1271/98</u> for early hearing allowed.</p> <p>Fixed for final hearing on 21.4.1998.</p> <p>MA <u>1271/98</u> stands disposed of.</p>
		<p><u>OA/342/93</u></p> <p>Call on 21.4.1998 for final hearing.</p>
		<p><i>br</i></p> <p>( V. Radhakrishnan ) Member(A)</p>

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A.NO.** 342/93  
**T.A.NO.**

**DATE OF DECISION** 21.4.98

C.M. Nayak

Petitioner

Mr.J.S.Yadav

Advocate for the Petitioner [s]

Versus

Union of India & Ors.

Respondent

Mr.N.S.Shevde

Advocate for the Respondent [s]

**CORAM**

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr. P.C. Kannan : Member (J)

**JUDGMENT**

Whether Reporters of Local papers may be allowed to see the Judgment ?

To be referred to the Reporter or not ?

Whether their Lerdships wish to see the fair copy of the Judgment ?

Whether it needs to be circulated to other Benches of the Tribunal ?

Chandulal M.Nayak  
Head Booking Clerk  
Ahmedabad Railway Station,  
Western Railway,  
AHMEDABAD.

.... Applicant.

(Advocate: Mr.J.S.Yadav )

VERSUS

1. Union of India, through :  
Secretary, Railway Ministry,  
Rail Bhavan, NEW DELHI.
2. General Manager,  
Western Railway,  
Churchgate, BOMBAY.
3. Divisional Railway Manager  
Pratapnagar  
BARODA.
4. Station Superintendent  
Ahmedabad Railway Station  
Ahmedabad.

.... Respondents.

(Advocate: Mr.N.S.Shevde )

O R A L   O R D E R

Date: 21.4.1998.

OA/342/93

Per: Hon'ble Shri V.Radhakrishnan : Member (A)

Neither the applicant, nor his counsel  
are present. Dismissed for default.

No order as to costs.

Draumg

( P.C.Kannan )  
Member (J)

VR

( V.Radhakrishnan )  
Member (A)

npm

तारीख DATE	कार्यालय टिप्पणी OFFICE REPORT	आदेश ORDER
22.9.99		<p>Mr. J.S. Yadav is not present.</p> <p>Mr. N.S. Shevde is present. At the request of Mr. N.S. Desai, adjourned to 5.11.99.</p> <p><i>AS</i> <i>bd</i></p> <p>(A.S. Sanghavi) Member (J)</p> <p>(V. Radhakrishnan) Member (A)</p>
		<p>Pt</p> <p>As the honourable judge of the divisional court is absent, the matter is adjourned to 21-2000</p> <p><i>R. Shukla</i> <i>R.S. Shukla</i> <i>COT</i></p>
21.1.2000		<p>Division Bench matter. Adjourned to 21.3.2000.</p> <p><i>P.C. Kannan</i></p> <p>(P.C. Kannan) Member (J)</p>
21 100		<p>nkk</p> <p>Division Bench matter. Adjourned to 2.5.2000.</p> <p><i>A.S. Sanghvi</i></p> <p>(A.S. Sanghvi) Member (J)</p>
		<p>nkk</p>

तारीख  
DATE

कार्यालय टिप्पणी  
OFFICE REPORT

आदेश  
ORDER

2.5.2000

Division Bench matter. Adjourned to  
26.6.2000

  
(A.S. Sanghavi)  
Member (J)

nkk

26.6.2000

Oral order dictated in the Open  
Court.

  
(P.C. Kannan )  
Member (J)

nkk

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

O.A.NO./ 342/93  
~~--T.A.-NO--~~

DATE OF DECISION : 26/6/2000

Mr.Chandulal M Nayak

Petitioner

Mr.J.S.Yadav  
Mr.N.S.Desai

Advocate for the Petitioner [s]

Versus

Union of India & ors

Respondent

Mr.P.K.Handa  
Mr.N.S.Shevde

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. P.C.Kannan : Member (J)

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

*DR*

Mr.Chandulal M Nayak  
Head Booking Clerk  
Ahmedabad Railway Station,  
Western Railway,  
Ahmedabad.

..... Applicant

( Advocate : Mr.J.S.Yadav, Mr.N.S.Desai )

VERSUS

1. Union of India, Through  
The Secretary, Railway Ministry,  
Rail Bhavan, New Delhi.

2. General Manager,  
Western Railway,  
Churchgate, Bombay.

3. Divisional Railway Manager,  
Pratapnagar, Vadodara.

4. Station Superintendent,  
Ahmedabad Railway Station,  
Ahmedabad. ....

..... Respondents

( Advocate : Mr. P.K.Handa, Mr.Shevde )

ORAL ORDER

O.A./342/93

DATE : 26/6/2000

Per : Hon'ble Shri P.C.Kannan : Member (J)

Neither the applicant nor his counsel is present even on  
the second call. OA is dismissed for default. No costs.

*Dr. C. Kannan*  
( P.C.Kannan )  
Member (J)

CENTRAL ADMINISTRATIVE TRIBUNAL  
Ahmedabad Bench

Application No. 091342193 of 19

Transfer Application No. \_\_\_\_\_ Old W.Pett No. \_\_\_\_\_

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 06/04/94 / 13-5-98

Countersigned :

Ahmed <sup>08/04/94</sup>  
Section Officer/Court Officer

coocelap  
Signature of the Dealing Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AT NEW DELHI AHMEDABAD

**INDEX SHEET**

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NAMES OF THE PARTIES..... MR C.M. Nayak

VERSUS

C. O. I. & O. S.

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